GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA UNSTARRED QUESTION NO. 417 (TO BE ANSWERED ON 13.12.2018)

LAW TO MAKE CBI MORE POWERFUL

417. DR. K.V.P. RAMACHANDRA RAO:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that several States have withdrawn the general consent given to Central Bureau of Investigation (CBI) to carryout investigations in their States and if so, the details thereof;
- (b) whether such withdrawals are permitted under law and whether States can carry out investigations on the Central Government institutions also in their States by their own investigating agencies; and
- (c) whether Government is considering to bring a law to make CBI more powerful and more independent having its jurisdiction all over the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): The States of Tripura, Andhra Pradesh, West Bengal and Mizoram have withdrawn the general consent accorded by them earlier to Delhi Special Police Establishment to exercise the powers and jurisdiction under the said Act in the respective states.

(b): These issues are in the domain of State Governments. Carrying out investigations on the Central institutions in states by their own investigating agencies will depend on the facts of the particular case.

(c): CBI functions within an explicit and well established legal and procedural framework and derives its powers as Delhi Special Police under the Delhi Special Police Establishment (DSPE) Act, 1946, for investigation of crimes as per provisions of Cr.PC and as per instructions contained in the crime manual.

Therefore, no such proposal has been found necessary by the Government presently.
